

Complaints against Director of Tuber Crops Research Centre, Trivandrum

*608. SHRI K. KUNHAMBU:
SHRI VAYALAR RAVI:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government received complaints against the Director of Tuber Crops Research Centre (ICAR), Trivandrum;

(b) whether any enquiry has been made on charges of corruption;

(c) whether the CBI also registered case after the enquiry; and

(d) whether the CBI dropped one of the charges of appointment of one women scientist at the instance of the Vigilance Department of ICAR; and if so, action taken against the Director?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir.

(b) Some of the complaints related to corruption, but while steps were being taken by the I.C.A.R. to process the complaints, the Central Bureau of Investigations took up investigation of the complaints. A separate departmental enquiry at that stage was not therefore, deemed necessary.

(c) The C.B.I. did not register any case against the Director, but on completion of their investigations submitted a report recommending departmental action against the Director of the Institute.

(d) The I.C.A.R. not at any stage suggest or recommend dropping of any charge against the Director.

Regular departmental proceedings againsts the Director on the basis of the recommendations of the C.B.I. are being taken.

SHRI K. KUNHAMBU: There are many complaints against this Director.

He is harassing every scientist and other employees. The appointment of this lady is a clear case of corruption. May I know from the hon. Minister as to what are the departmental actions taken against the Director to keep the institute free from corruption?

SHRI SURJIT SINGH BARNALA: We are holding departmental enquiry against him. It has been initiated for major penalty proceedings.

SHRI K. KUNHAMBU: I would like to know whether it is a fact that the file relating to the appointment of this lady is missing. If so, what action has been taken against the Director for destroying it.

SHRI SURJIT SINGH BARNALA: The question does not relate to any letter or appointment order. If he wants any specific information, I can supply it. He should give notice.

SHRI VAYALAR RAVI: The hon. Minister has assured the House about the action to be taken. I would like to know only one thing from him as to whether he will proceed with the departmental action along with the transfer of the concerned Director from the Institute. That will make the departmental enquiry more fruitful.

SHRI SURJIT SINGH BARNALA: For the time being, we have initiated departmental action only. I can look into the matter. I do not know whether he can be transferred to any other institute.

श्री जगदम्बी प्रसाद यादव : आई० सी० ए० आर० इंस्टीट्यूट्स में जगह-जगह पर कांग्रेसी शासन में भ्रष्टाचार और पोलिटिक्स का प्रवेश हो गया है जिसके कारण संस्था प्रभावित हुई है चाहे वह दिल्ली में हो या किसी स्टेट में। मैं मन्त्री महोदय से जानना चाहता हूँ कि इस भ्रष्टाचार और पोलिटिक्स को निकालने के लिये कोई खास कदम आप उठा रहे हैं या नहीं ?

श्री सुरजीत सिंह बरनाला : यह बात तो ठीक नहीं है कि आई० सी० ए० आर० के सारे इंस्टीट्यूशन्स में ऐसा ही हो रहा है। किमीज गृह पर त्र. र. ऐसा होता है और हमें शिकायत आती है, तो उसकी पड़ताल की जाती है। कोशिश यह की जाती है कि जल्दी से जल्दी इसके खिलाफ एक्शन लिया जाये।

Rehabilitation of Hutment Dwellers along Railway Lines and Aerodrome Areas

*609. SHRI S. H. NAIK :

SHRI VIJAYA KUMAR PATIL:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government are thinking of rehabilitating the persons dwelling in the hutments along the railway lines in big cities like Bombay and in the areas belonging to the aerodromes;

(b) whether Government have taken any step to stop further encroachments; and

(c) what is the total area encroached?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) to (c). A statement is laid on the table of the House.

SHRI KANWAR LAL GUPTA: Because we had to go to the Central Hall for witnessing the swearing in ceremony of the President. We could not go to the Notice Office and get the statement. The Minister may kindly read the statement.

MR. SPEAKER: Is it very long?

SHRI SIKANDAR BAKHT: It is not very long. I will read it.

श्री जगदम्बी प्रसाद यादव : अध्यक्ष महोदय, दो लाइन का स्टेटमेंट हो, और लेड

अन वि टेबल आफ दी हाउस कहने से सारा सदन उस जवाब से बंचित रह जाता है। कोई बड़ा स्टेटमेंट हो तो, लेड अन दी टेबल आफ दी हाउस, ठीक है, लेकिन अगर स्टेटमेंट दो लाइन का हो तो उसे यहां पढ़ा जाना चाहिये, जिससे सब सदस्यों को पूरी जानकारी मिल सके ?

SHRI SIKANDAR BAKHT: No proposal for rehabilitation of persons dwelling in hutments along the railway lines in big cities and within the area of the aerodromes as such is under consideration of the Government. However, in regard to Greater Bombay such an idea has been mooted by the Government of Maharashtra for slum clearance on lands belonging to Central Government and the details thereof are being discussed with the State Government.

2. The land owning departments are expected to ensure that their lands remain free from encroachments. The Railway administrations are required to conduct periodical verification of their land boundaries and detect any unauthorised occupation thereon. The help of the local authorities and recourse to the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 are taken to remove encroachments on railway land.

3. In Bombay, about 14 acres of land along the railway tracks have been encroached on by hutment dwellers. About 114 acres of land in Bombay, belonging to the International Airports Authority of India, have been encroached on by hutment dwellers. Information pertaining to the other big cities is not available.

श्री एस० एच० नायक : मैं जानना चाहता हूँ कि कितने लोगों ने जबर्दस्ती कब्जा किया हुआ था ?

SHRI SIKANDAR BAKHT: On Railway land, the total number of encroachments is 59,642.